

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.73/MP/2017

Subject : Petition under Section 79 (1) (c) and 79 (1) (d) of the Electricity Act, 2003 read with the directions given in the order dated 16.2.2017 in Petition No. 24/RP/2015.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : GMR Kamalanga Energy Limited and Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Hemant Singh, Advocate, GKEL & JITPL
Shri Nishant Kumar, Advcoate, GKEL & JITPL
Shri Ajay Kumar Nathani, GKEL

Record of Proceedings

Learned counsel appearing on behalf of GMR Kamalanga Energy Limited (GKEL) and Jindal India Thermal Power Limited (JITPL) requested for two weeks time to file reply to the Petition. Learned counsel for the Petitioner had no objection in this regard.

2. The Commission directed the Respondents to file their replies by 8.9.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 26.9.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 12.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**